will have equal status in all spheres of life. Until political consciousness is infused in these people, you cannot do away with reservation in services and legislatures. Political consciousness is the highest state of consciousness for a man living in society. Because of the absence of political consciousness, people belonging to the Scheduled Castes and Scheduled Tribes are suffering from depression, which is writ large on their foreheads. They cannot make any progress. We have seen the rise and fall of empires and kingdom in the history of India but the lot of the Scheduled Castes has never been improved or changed. I hope the Government will take steps to implement the recommendations that have been made in these two reports *in toto* and will do whatever is necessary for the improvement of the lost of the Scheduled Castes and Scheduled Tribes without further delay.

Shri S. M. Solanki (Gandhinagar): Mr. Chairman, Sir, I am a new member of this House and this is my first chance to speak in English. Also, this is the first time I am speaking on the subject of Scheduled Castes and Scheduled Tribes. I am very glad that I have started my speech with this subject of Scheduled Castes and Scheduled Tribes.

Although there are so many burning questions in India today, but the question of Scheduled Castes is not a burning question. With the devaluation of the Indian currency the question of Scheduled Castes has now been devalued. India cherishes profound respect for peace, justice, mutual understanding, tolerance and also creative growth for all the nations and all the people of this world. But I think India is lacking in mutual understanding. We believe in secularism. But it is curious to say that we, Indian people, believe in sectarianism and we are not going to solve the problem of Scheduled Castes and Scheduled Tribes. We believe in Caste system, which has been rooted deeply in the minds of the people. If in the 16th year of the Indian Republic we are not going to solve this problem, it is a sorry thing for us. No doubt, government is taking some steps to solve this problem to some extent but they are not enough.

Mr. Chairman: We have to take up some other discussion now, because it is 4.30 P.M. He will continue his speech tomorrow.

Shri Sheo Narain (Basti): He is leaving Delhi tomorrow.

Mr. Chairman: We have to take up some other motion now. So, he can continue the next day.

16.30 hrs.

MOTION *RE.* POLICE FORCES (RESTRICTION OF RIGHTS) RULES

[MR. DEPUTY-SPEAKER *in the Chair*]

Shri S. M. Banerjee (Kanpur): Sir, I beg to move....

श्री शिव नारायण (बस्ती) : उपाध्यक्ष महोदय, हम ठीक छः बजे उठ जायेंगे ।

श्री मधु लिमये (मुंगेर) : इन को क्या तकलीफ़ है ?

Shri Sheo Narain: You must regulate the House. We are not going to tolerate it.

Mr. Deputy-Speaker: With your co-operation, certainly.

Shri Sheo Narain: We will not say a single word.

Shri S. M. Banerjee: Sir, may I ask you whether Shri Sheo Narain is the marshal of the Congress Party?

श्री मधु लिमये : बहुत अच्छे और भले आदमी हैं ।

Mr. Deputy-Speaker: He is one of the most alert Member of the House.

Shri S. M. Banerjee: Sir, I beg to move:

"This House resolves that in pursuance of sub-section (2) of

[Shri S. M. Banerjee]

section 6 of the Police-Forces (Restriction of Rights) Act, 1966, the Police-Forces (Restriction of Rights) Rules, 1966, published in the Gazette of India by Notification No. G.S.R. 1892, dated the 12th December, 1966 and laid on the Table of the House on the 5th April, 1967, be annulled.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

Sir, when I saw that these most atrocious and pernicious rules, which were published by the Home Ministry on the 12th December, 1966, were amended on the 14th April, 1967, at least 25 per cent of my purpose in moving this motion with the help of my hon. friend Shri Madhu Limaye, had been served.

You may remember, Sir, that when we were discussing the Bill, which ultimately became the Act, certain assurances were given by the hon. Minister of Home Affairs, Shri Y. B. Chavan. While he was replying to the debate on the 30th November, 1966, Shri N. C. Chatterjee said:—

"An association for that purpose."

We were discussing whether an association could be formed by the policemen and Shri Y. B. Chavan replied:—

"He has referred to that, and I will not conclude my remarks without replying to that point. Let me say that this Bill is not against police force; it is not against the members of the police force; it is not for punishing them. But there has been propaganda outside that this is a *Kala Kanoon*. I must say it is not so. When it is found that it is necessary to have associations, and associations are permitted even under the Bill, when we feel that associations are becoming necessary, then that is the time when we will come before this hon. House for a law which will ultimately permit them to have associations but in a regulated way which the Constitution itself has contemplated."

When we are discussing this particular motion tabled by me and my hon. friend, Shri Madhu Limaye, many policemen are still behind the bars though it was pleaded in this House by almost all Members, who either supported the formation of the association for the policemen or opposed it on many grounds, that the hon. Minister should be kind and should see that cases are withdrawn.

Shri S. M. Joshi (Poona): Appeal to his generosity once again.

Shri S. M. Banerjee: Anyway, I appeal in the sense of justice and impatiality he should withdraw these cases and see that these policemen are reinstated.

When he promised that I had some doubts in my mind whether this association which was formed by the policemen will ultimately be recognised or not. It was recognised but under what conditions, under what rules? I may read certain rules which are under consideration now for your information and for the information of the House. What are the rules? I am reading from the Notification of the 12th December, 1966:—

"*Additional purposes for which a member of a police-force not to participate in, or address, any meeting, etc.*—No member of a police-force shall participate in, or address, any meeting or take part in any demonstration organised by any body of persons—

"(a) for the purpose of protesting against any of the provisions of the Act or these rules or any other rules made under the Act; or

(b) for the purpose of protesting against any disciplinary action taken or proposed to be taken against him or against any other member or members of a police-force;"

What does it imply? Supposing the General Secretary of a particular association which is recognised by the Home Ministry is victimised tomorrow, or he was victimised yesterday, the police people of the association which is supposed to be recognised, as Mr. Chavan wants, will not be able to speak. They will simply ask the General Secretary of the union to go home gracefully and peacefully.

The Minister of Home Affairs (Shri Y. B. Chavan): No; that is not so.

Shri S. M. Banerjee: What is the other thing? It is much more heinous. It is:

"(c) for any purpose connected with any matter pertaining to his remuneration or other conditions of service or his conditions of work or his living conditions or the remuneration, other conditions of service, conditions of work or living conditions, of any other member or members of a police-force;"

Supposing there are no quarters even for 25 per cent of the police-force....

Shri Y. B. Chavan: Why don't you read the proviso?

Shri S. M. Banerjee: I am reading everything.

Shri Y. B. Chavan: If you read it without the proviso, the whole thing is misleading. You read it with the proviso.

Shri S. M. Banerjee: I have read it carefully. You kindly correct me. I will read the proviso also. Supposing the police people want to have a meeting....

Mr. Deputy-Speaker: It is better, without commenting further, you read the proviso.

Shri S. M. Banerjee I am reading it. You should not be guided by the Minister.

Mr. Deputy-Speaker: I am not concerned with the Minister here. I am only concerned with a fruitful debate. Let all the facts be placed before the House.

Shri S. M. Banerjee: I am reading it. It says:

"Provided that nothing contained in clause (c) shall preclude a member of a police-force from participating in a meeting convened by an association of which he is a member and which has been accorded sanction under sub-section (1) of section 3 of the Act, where such meeting is in pursuance or, or for the furtherance of, the objects of such association."

This is the proviso. What is the amendment to that? I read from the rules published on 14th April, 1967. He can participate in a meeting which is organised by an association recognised by the Government or allowed by Police authorities or by the Home Minister of which he is a member. Under what conditions? Where is this meeting to be called? It says:

"Place of meeting—Any meeting convened under the proviso to clause (c) of rule 3 shall be held only at such place or places as the Inspector-General of Police may, by general or special order, specify in this behalf."

If the Inspector-General wants that the meeting should be held in his own campus, only then the meeting will be held. They cannot hold a meeting in a police club or in a particular place. Suppose they want to hold a meeting in Kingsway Camp? They cannot hold it there. A meeting on what? It may be regarding their

[Shri S. M. Banerjee]

service conditions. There is the Khosla Committee Report. That has not seen the light of the day. There is a lot of discontent amongst the policemen. The hon. Minister assured in this House that it will be implemented. Now, suddenly, we find that it is not being implemented only because the other States may not claim equal pay or equal service conditions for the policemen. If they want to hold a meeting and pass a resolution requesting with folded hands the hon. Minister that the Khosla Committee Report may kindly be implemented, even for that they want a permission from the Inspector-General and if the Inspector-General wants that the permission should not be given, it will not be given.

I appeal to the conscience of Mr. Chavan, I know he is a democrat. There is no doubt about that. He has solved many trade union problems. There should be some differences between a trade union and an association—I agree—though I feel that the policemen are as good citizens as we are. Even under that proviso, the meeting is to be called at the instance of the association but at the sweet will of the Inspector-General and I am sure he is not going to permit any meeting unless the meeting is particularly held either to congratulate the Home Minister for his good work or to congratulate the Inspector-General of Police or the D. I. G. for his good work or to pass a resolution against their own fellow members, for doing anything against the so-called democratic Government. So, I feel that if these rules are passed and if they are allowed to remain there, it would be impossible for the Association to function. I would, therefore, request the hon. Minister to see that these rules are changed, or at least this proviso: the Inspector-General of Police will say which is the proper place for the meeting. It is absolutely absurd. Why should he dictate to them about this? I can understand that if the policemen want to indulge in politics, they should not be allowed to do so. I do not want the policemen to indulge in politics. But what is there if somebody addresses them? The hon. Minister can address them—after all, he is a politician, he is here only because of politics; otherwise, why should he be here?........ but Mr. Limaye cannot address them, Mr. Banerjee cannot address them, even Mr. Joshi who is much more mature than us, who is equally mature as Mr. Chavan, cannot address them. Only the Minister can do it, the I. G. can do it, in a sort of *dharbar*. They want to bring the question of *dharbar* which is not liked even by the Army men. The Army men have discarded this *dharbar;* the Air Force and the Navy also have discarded *dharbars*, which are the legacy of the British imperialists. They want to bring the *dharbar* here. The I. G. should be present or his wife may be present. They will be permitted if Mrs. I. G. is there. There, the meeting will be permitted, but it will not be permitted in the Camp. Suppose, they want to agitate or plead with the Government that the Khosla Committee's report should be implemented, they cannot hold a meeting unless the I. G. wants. I want to appeal to this House. If there is to be an Association, if you want an Association, you will have to e'ect the I. G., Police, as the President of the Association. Then what is the use of having an Association?

I know that a difficult situation came when Mr. Chavan was the Defence Minister. It was said by the Secretaries that those people who were working in the Regimental Centre would not be allowed to form a union. I know that he interneved in the matter and saw that an elected Welfare Committee was there. May I appeal to him to do the same thing which he did as the Defence Minister? He should not deprive the policemen of this minimum benefit. I would, therefore, request him in the first instance to annul these rules and frame rules according to the democra-

tic conditions where the police-men are equal with others and are as good citizens as we are. I would request him once again to see that all those who are still behind the bars and against whom cases are there, are taken back in service and thus earn the goodwill of the police-force. After all, they have done a good job in the country.

With these words I would request you to see that the hon. Minister touches all the points, not from any other point of view but purely on humanitarian consideration, and sees that these rules which are anti-labour, anti-democratic, are not allowed to remain like this. Everything should not be left to the I. G. Let the representatives elected by the people also be permitted to address them. After all, the policemen must have voted for us. Now he should rise to the occasion and see that the rules are amended.

Mr. Deputy-Speaker: Motion moved:

> "This House resolves that in pursuance of sub-section (2) of section 6 of the Police-Forces (Restriction of Rights) Act, 1966, the Police-Forces (Restriction of Rights) Rules, 1966, published in the Gazette of India by Notification No. G.S.R. 1892, dated the 12th December, 1966 and laid on the Table of the House on the 5th April, 1967, be annulled.
>
> This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

Mr. Kachwai. He will take just five minutes.

श्री हुकम चन्द कछवाय (उज्जैन) : उपाध्यक्ष महोदय, यह जो नियम हमारे सामने आये हैं इसमें जो त्रुटियां हैं उनके सम्बन्ध में मैं कुछ कहना चाहता हूं । हमारे पुलिस के जवान जिसमें काम करते हैं वह एक ऐसा मुहकमा है जिस के कन्धों पर देश की बहुत कुछ सुरक्षा का भार है । परन्तु हमने कभी इस बात का विचार नहीं किया कि इन व्यक्तियों से कितने समय काम लेना चाहिए, इनकी वास्तविक कठिनाई क्या है यह आज के समय किसी यूनियन का सहारा ले सकते हैं या नहीं ले सकते । बल्कि उसके अन्दर माननीय मन्त्री जी ने नियम बनाए इसमें वही व्यक्ति नियम बना सकते हैं बाहर के किसी व्यक्ति का उसमें सहयोग या राजनीतिक दल का सहयोग नहीं होवे, यह बात जो की गई है इसका म विरोध करता हूं । सब लोगों को मौका देना चाहिए । इसके साथ साथ मुझे यह भी कहना है कि इन व्यक्तियों का जो स्थानान्तरण किया जाता है यहां से वहां, उसमें कई दिनों तक उनके मकान की व्यवस्था नहीं होती । उनके बच्चों की पढ़ाई की व्यवस्था नहीं होती । तो स्थानान्तरण के पहले उनके मकान की व्यवस्था करना अत्यन्त आवश्यक है क्योंकि जब रहने का स्थान नहीं मिलेगा तो वह ठीक ढंग से काम नहीं करेगा अपनी ड्यूटी पर । उसका मन परिवार में और बच्चों में लगा रहेगा और अपनी ड्यूटी ठीक ढंग से नहीं बजा पायेगा । लेकिन फिर भी वह काफी अच्छे ढंग से काम कर रहा है ।

मैं दूसरी बात यह कहना चाहता हूं कि आज उनके सामने जो कठिनाई है वह कौन सी है ? उपाध्यक्ष महोदय, वह क्या मांगते हैं सरकार से ? उन्हें ठीक प्रकार से सहूलियत मिले, रहने की व्यवस्था हो, शिक्षा की व्यवस्था हो । अभी कुछ दिन पहले जो दिल्ली में आन्दोलन चला उसमें काफी हल्ला हुआ । मेरी समझ में नहीं आया कि उनका आन्दोलन दबाने के लिए जिस तरह से बाहर के लोग बुलाए गए और जिस प्रकार से उनके साथ व्यवहार किया गया, उनको जिस प्रकार से मारा गया, यहां से कुछ दूर ले जाकर उनको छोड़ा गया, उनके कपड़े छीने गए, उनकी जेब से सिगरेट, बीड़ी, पैसे इत्यादि जो कुछ भी उनके पास था वह छीना गया और सबसे प्रमुख बात जो है, वह मैं काफी जोर से कहना चाहता

[श्री हुकम चन्द कछवाय]

हूं कि इस आन्दोलन के अन्दर काफी लोगों को बेरोजगार किया जा रहा है और उन लोगों को जो शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्ज के लोग हैं इस आन्दोलन के नाम पर निकाला जा रहा है, 600 शिड्यूल्ड कास्ट के पुलिसमैनों को नोकरी से निकाला जा रहा है। यह मैं मन्त्री जी से कहना चाहता हूं कि इस प्रकार का अनर्थ, इस प्रकार का अत्याचार उन लोगों के संग में नहीं होना चाहिए। आखिर आप शिड्यूल्ड कास्ट के लोगों को समझते क्या हैं। उन्होंने काफी सेवा की है, वह अच्छी सेवा करना जानते हैं, उनका प्रमुख उद्देश्य सेवा करना ही है। आप किसी भी प्रकार की आड़ लेकर उनके साथ इस प्रकार का अत्याचार नहीं करेंगे यह यह मेरा विश्वास है। एक बात मैं यह कहना चाहता हूं कि आखिर को इन मामलों को सुलझाने के लिए उन्हें पूरी छूट होनी चाहिए। यदि उन्हें कोई शिकायत है तो जैसे अन्य मजदूरों की शिकायत सुनने के लिए लेबर कोर्टस हैं या ट्रिब्यूनल्स हैं, उनको भी इस प्रकार के किसी लेबर कोर्ट में जाने की गुंजाइश होनी चाहिए, ताकि अपने हकों को वह वहां रख सकें और उसके लिए केस लड़ सकें।

उपाध्यक्ष महोदय, मैं एक बात और कहना चाहता हूं कि इस तरह के जो झगड़े चलते हैं, उसमें उन्हें में आजादी देनी होगी। आखिर प्रजातन्त्र

प्रजातन्त्र में हर व्यक्ति को यह अधिकार है। मैं मानता हूं कि यह महकमा ऐसा है कि इसमें राजनीति नहीं आनी चाहिए। यदि आयेगी तो उससे बड़ी खराबी होगी। फिर भी ऐसी कोई गुंजाइश होनी चाहिए उन की वास्तविक कठिनाई को सुन सकें और उनका ठीक हल कर सकें, ऐसी कोई व्यवस्था इसके अन्दर हो और यह कह कर न टाला जावे कि इसमें राजनीति घुस गई है। उनकी सही मांगें सुनी जावें और ठीक ढंग से उनको सहूलियत दी जावे, यही मझे कहना है।

Shri D. C. Sharma (Gurdaspur): I have listened with great respect to the speeches made by Shri S. M. Banerjee and Shri Hukam Chand Kachwai, and I have found that this does not seem to be a discussion about the rules which have been published in the gazette and which the Ministry of Home Affairs has framed under the Act which was passed some time back in this very House.

This is a question of conflict between two ideologies. There are certain ideologies where every human being is looked upon as a worker, and we have educational workers, scientific workers, railway workers, police workers and so on. There are other countries which are democratic countries and where the whole corpus of the people who work for the State are not looked upon as workers. My hon. friend says that the should be allowed also to form a union....

Shri S. M. Banerjee: No, I did not say that. I said that they should be allowed to form associations.

Shri D. C. Sharma: He did not say that, but there were suggestions that they should be allowed to form a union.

Now, what does a Union mean? It means nothing but division of a corporate force into small or big units. See what is happening in the case of the Railwaymen's Unions, the sugar producers' Unions and other Unions. The Unions in our country have, unfortunately, been a divisive force and not a cementing force.

Therefore, if we want to consolidate the police force, to have it as one united, correlated, integrated force, I believe that we should not let the energies of these people run into the channel of these Unions and other things. They are allowed to form associations. What is an association meant for? It is meant for cultural and social purposes; it is meant for voicing their grievances, demands and other things. What more do they

want? I do not see why you should give a dog a bad name and hang it. I do not see why you should gibe at the word 'association' and not look at it in the proper perspective and proper connotation.

Shri S. M. Banerjee: Why is he against a Union?

Shri D. C. Sharma: If you allow policemen to take part in demonstrations....

Shri S. M. Banerjee: We do not say that.

Shri D. C. Sharma: If you allow them to take part in processions like other people, if you allow these persons to make speeches against Shri Banerjee, Shri Sharma and others, if you allow these people to do that kind of thing, I think the police force, which has had traditions of good service, faithful service to the country—I do not mean faithful service to Shri Chavan—will lose its prestige in the eyes of the people. Therefore, I believe that whatever has been done in these rules does not take away from them any of the rights which we can give to these persons.

So far as these persons, being addressed by other persons is concerned, again they want to bring in the concept of a Union. A Union can be addressed by anybody. But I think there are two services in this country which should be kept free from the taint, contagion and infection of unionism, and they are the army and the police. They are our sword arm. I think they should not be allowed to be tainted by this contamination.

So far as the demands and grievances are concerned, do you mean to say that the IG of Police is a person from Timbuctoo or China or Peru or Hong Kong?

Shri S. M. Banerjee: From Khosla Report.

Shri D. C. Sharma: The IG belongs to them; he is one of them; he has risen from the ranks. Do you think that Shri Chavan is from Shanghai? He is also one of them. They can represent their grievances and demands to them.

Therefore, I think this kind of division between the police force and the MPs and members of the public and members of the Council of Ministers should not be thought of. We should know that the police force belongs to us and we belong to them and we will give them those amenities like housing, education of children and other things so that they remain a source of strength to the country.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, वैसे तो यह प्रस्ताव सरकार के द्वारा जो नियम जारी किये गये हैं, उनके बारे में है, लेकिन नियमों को अध्ययन करते करते मेरा ध्यान जिस कानून के मातहत ये नियम बनाये गये हैं, उस कानून की कुछ धाराओं की ओर गया, कुछ पहलुओं की ओर गया तो मुझे ऐसा लगा कि यह कानून संविधान की कुछ दफाओं से टकराता है। इसलिये मैं चाहूंगा कि गृह मन्त्री इसके बाद जैसे अन्य मामलों में उन्होंने सोलिसिटर जैनरल की राय ली है, उसी तरह अगर उनको मेरी बातों में कुछ दम है, ऐसा प्रतीत होता हो, तो वे उनके बारे में उनकी सलाह लें।

इन्होंने जो कानून बनाया है, उसकी प्रथम धारा और उसका जो तीसरा हिस्सा है, उसकी ओर ध्यान खींचना चाहता हूं। इसके बारे में कहा गया है कि यह जो कानून बनाया गया है, इसको केन्द्रीय सरकार गजट में प्रकाशित करके केन्द्र शासित इलाकों के लिये लागू करेगी और राज्य सरकारों को इन्होंने अधिकार दिया है कि राज्य सरकारें इस के बारे में घोषणा करें कि उनके राज्यों में यह लागू है या नहीं। साथ ही साथ इन्होंने दूसरी धारा में जो व्याख्या पुलिस फोर्स की बताई है एक शेड्यूल्ड का उन्होंने उल्लेख किया है कि और उसके तहत बारे

[श्री मधु लिमये]

राज्यों के जो अधिकतर कानून हैं, उनका उन्होंने शुमार किया है।

अब उपाध्यक्ष महोदय, मेरा यह निवेदन है कि राज्यों के लिये इस तरह के कानून बनाने का हमें कोई अधिकार नहीं था और अभी भी इसके बारे में वह पुनर्विचार कर सकते हैं। कैसे ? मैं संक्षेप में बताना चाहता हूं। जैसा कि इस कानून की शुरूआत में कहा गया है कि ऐसी फोरसेज के बारे में कानून बना रहे हैं—

"charged with the maintenance of public order"

अब आप देखिये—सातवें शेड्यूल्ड में जो फहरिस्त दी गई है, उसमें मैं देखता हूं कि "पब्लिक आर्डर" न केन्द्र की लिस्ट में है और न कनकरेंट यानी संवर्ती सूची में है। पब्लिक आर्डर और पुलिस जो राज्यों की सूची है, उसमें आता है। मैं राज्य फहरिस्त के नं० 1 और 2 की ओर आपका ध्यान आकर्षित करना चाहता हूं—पब्लिक आर्डर एण्ड पुलिस इन्क्लूडिंग रेलवे एण्ड विलेज पुलिस। तो उपाध्यक्ष महोदय, अब संविधान की जो धारा 246 है, उसका जो तीसरा हिस्सा है—

Subject to clauses (1) and (2)....

जो कि केन्द्रीय लिस्ट और संवर्ती लिस्ट के बारे में है और 3 राज्यों की लिस्ट के बारे में है—

"Subject to clause (1) and (2), the Legislature of any State has exclusive power to make laws for such State or any part thereof with respect to any of the matters enumerated in List II in the Seventh Schedule."

जो कि अभी मैंने आपको पढ़ कर सुनाया है, जिसमें पब्लिक आर्डर और पुलिस आता है। तो संविधान की 246 धारा कहती है कि इसके बारे में कानून बनाने को, पब्लिक आर्डर और पुलिस के बारे में कानून बनाने का अधिकार केवल एक्सक्लूसिव अधिकार, राज्य विधान सभा को है। अब शायद गृह मन्त्री कहेंगे कि संविधान की 33 वीं धारा में हम को यह अधिकार प्राप्त होता है। तो 33 धारा की क्या व्याख्या करनी चाहिये, इसके बारे में मैं कुछ निवेदन करना चाहता हूं। 33 वीं धारा इस प्रकार है :

"Parliament may by law determine to what extent any of the rights conferred by this part shall in their application to the members of the armed forces or forces charged with the maintenance of public order be restricted or abrogated so as to ensure the proper discharge of their duties and the maintenance of discipline among them."

जिस 33वीं धारा का आधार आपने लिया मैं ने उस समय का वाद विवाद पढ़ा तो आप ने कहा था 19 वीं धारा जो बुनियादी स्वतन्त्रताओं के बारे में है, मेरा ख्याल है 19 (1) (सी) संघ की स्वतन्त्रता के बारे में आप बोल रहे थे :

"टू फार्म एसोसिएशन्स आफ यूनियन्स"

यह जो बुनियादी अधिकार है, जब इस की चर्चा की गई थी तब हमारे गृह मंत्री जीने पिछली लोक सभा में कहा था कि "बात ठीक है, यह बुनियादी अधिकार है, लेकिन चूंकि संविधान के भाग iii में 33वीं धारा में यह अधिकार दिया गया है, इस लिये जहां तक फौज का सवाल है, सेना का सवाल है और पब्लिक आर्डर की रक्षा करने के लिये जो शक्तियां संगठित की जाती हैं, जो दल बनाये जाते हैं, फोर्सेज बनाई जाती हैं, उन के अधिकारों पर हम रोक लगा सकते हैं।" और उन्होंने कहा था कि इसी लिये उन्होंने वह विधेयक पेश किया है। मेरा निवेदन है कि "फोर्सेज चार्ज्ड विद दि मेन्टेनेंस आफ पब्लिक आर्डर और आर्म्ड फोर्सेज में जहां तक "आर्म्ड फोर्सेज" का सवाल है, जो यूनियन लिस्ट है, उस में साफ कहा गया है कि यह केन्द्रीय विषय है। सेना या फौज। इस लिए नेवल, मिलिटरी एण्ड एयर फोर्सेज मेरी [illegible]

है कि यह यूनियन लिस्ट में दूसरी एंट्री है और "एनी ग्रदर ग्रम्र्ड फोर्सेस ग्राफ दि यूनियन" भी। इस लिये इस के बारे में तो पार्लियामेंट को पूरा अधिकार है। इस के लिये कुछ नहीं कहना है।

17 hrs.

Mr. Deputy-Speaker: May I point out to the hon. Member that if any Act or rules made there under are beyond our competance or Parliament has transgressed the constitutional limitations, it is a matter for the Supreme Court to examine.

श्री मधु लिमये : वह तो ठीक है। मै इसी पर से नियमों पर ग्रा रहा हूं। मैं बुनियादी चीजों में जा रहा हूं।

Mr. Deputy-Speaker: We are running short of time, You have already taken ten minutes.

श्री मधु लिमये : इस का क्या इलाज है ? यह धारायें परस्पर संबंधित हैं।

Mr. Deputy-Speaker: A number of Members would like to speak, Even if you argue this matter here, it will ultimately have to be decided by the Supreme Court.

श्री मधु लिमये : मैं ने दलील यही दी है कि ग्रगर मेरी बातों में कुछ दम है तो वह सलाह मश्विरा कर के खुद दूसरा विधेयक ला सकते है। यह जरूरी नहीं कि सुप्रीम कोर्ट में मामला जाय, हाई कोर्ट में जाय ग्रौर वह इसे खत्म करें वह बात दूसरी है। मैं निवेदन कर रहा था कि जहां तक सेना का सवाल है, उन को पूरा ग्रधिकार है कानून बनाने का।

"फोर्सेज चार्जड विद दि मेन्टेनेंस ग्राफ पब्लिक ग्राडर का जहां तक सवाल है, संविधान की विभिन्न धाराओं में जब टकराव होने लगता है तो उन में समन्वय करना पड़ता है, सामंजस्य प्रस्थापित करना पड़ता है। एक ग्रोर 246 धारा कहती है कि राज्य की लिस्ट में जो विषय हैं उन के बारे में केवल राज्य विधान सभा कानून बना सकता है ग्रौर संविधान की 33वीं धारा कहती है कि :

"फोर्सेज चार्जड विद दि मेन्टेनेन्स ग्राफ पब्लिक ग्राडर" के बारे में पालियामेंट कानून बना सकती है। इन दोनों में जो टकराव है उस में सामंजस्य कैसे प्रस्थापित होगा ? मेरा निवेदन है कि केन्द्र शासित इलाकों में जो इस प्रकार के पुलिस दल हैं उन के बारे में ग्राप कानून बना सकते हैं, राज्यों के बारे में नहीं बना सकते हैं। ग्रगर इस बात को माना जायेगा तो उन में यानी दफा 33 ग्रौर 246 में कोई टकराव नहीं रहेगा।

Shri Anantrao Patil (Ahmednagar): Sir, on a point of order. We are not discussing an Act or a Bill. We are discussing rules only.

श्री मधु लिमये : तो क्या हुग्रा ?

Mr. Deputy-Speaker: Yes; he is maintaining that the rules as they are framed contravene the provisions of the Constitution. I have already pointed out to him that we cannot determine that question here.

श्री मधु लिमये : संविधान तो हमेशा सार्वभौम रहता है।

Shri Y. B. Chavan: Really speaking, the scope of the discussion can be, whether these rules are inconsistent with the Act. That can be the proper scope. But what he is now arguing is that the very Act itself is not consistent with the Constitution. Of course, he is free to argue, but that is beyond the scope of the present discussion.

श्री मधु लिमये : वह ठीक है। मेरी बात आप सुनें। संविधान से यह कानन कहां टकराता है उस की बात मैंने की है। मेरा निवेदन है कि अगर यह केन्द्र शासित प्रदेशों के लिये कोई कानून बनाते तो इस में कोई टकराव नहीं होता। लेकिन मैं उदाहरण देता हूं कि जैसे संविधान की धारा 22 है। धारा 22 में प्रिवेंटिव डिटेंशन का कानून बनाने का अधिकार हम को है, लेकिन यह विषय समान लिस्ट में है, इस कारण हम बना सकते हैं। इस लिये मेरा निवेदन है कि इस के बारे में वह सोचें और राज्यों के झंझट में वह न फंसें।

मेरी दूसरी बात नियमों के बारे में है। मैं फिर उन से निवेदन करूंगा कि संघों को मान्यता देने के बारे में वह उदारतापूर्वक व्यवहार करें। इसी तरह संघों के जो कार्य हैं सभायें करने के, उन को वे और ज्यादा व्यापक बनायें। अगर वे चर्चायें करना चाहते हैं, अगर वे परिसम्वाद करना चाहते है, सैद्धांतिक चर्चायें करना चाहते हैं, तो इस के बारे में रोक नहीं लगनी चाहिये।

इस के साथ साथ मैं निवेदन करूंगा कि उन्होंने जो आश्वासन दिया था कि खोसला कमिशन की रिपोर्ट वह सदन की मेज़ पर रक्खेंगे उसको वह पूरा करें। उन्होंने कहा था कि रखेंगे लेकिन कब? जब हमारा उस के बारे में फैसला हो जायेगा तब हमारे निर्णय के साथ साथ खोसला कमिशन की रिपोर्ट सभा के सामने रखेंगें। मैं मंत्री महोदय से एक प्रार्थना करता हूं कि वह जल्दी अपना फैसला कर के, अपना फैसला और खोसला कमिशन की रिपोर्ट सभा के सामने लायें, नहीं तो लोगों के मन में एक सन्देह उत्पन्न होगा कि जिस तरह केन्द्रीय सरकार कर्मचारियों के मंहगाई भत्ते के बारे में टाल मटोल की नीति पर चल रही है उसी तरह पुलिस के बारे में भी चल रही है।

तीसरी बात यह कि जिन पुलिस वालों के खिलाफ उन्होंने अनुशासन की कार्रवाई चालू की है और कुछ लोगों के खिलाफ उन्होंने मुकदमे दायर किये हैं, उन के बारे में मैं उन से प्रार्थना करूंगा कि अब बहुत समय बीत गया। मार्च या अप्रैल में यह घटनायें हुई थीं। उन को ले कर उन के साथ दुष्टता का व्यवहार नहीं किया जाना चाहिये। इस लिये वह सारे केसेज वापस ले लिये जायें। जो लोग जेल में हैं उन को छोड़ दें, जिन के खिलाफ अनुशासन की कार्रवाई की गई है उस को वापस ले लें, उन को नौकरी पर रक्खें और संघ के बारे में उदारता का व्यवहार करें। यह जो नियम हैं उन को मेहरबानी कर के वापस लें और इस कानून को सिर्फ केन्द्र शासित इलाकों तक ही सीमित रक्खें।

श्री रणधीर सिंह (रोहतक) : उपाध्यक्ष महोदय, मेरे दोस्त ने जो सवाल उठाया कि यह पार्लियामेंट की कम्पिटेंस में नहीं है कि ऐसा रूल बनाये या कोई ऐक्ट हो तो उससे रूल बनाये। यह बात गलत है। कई सेंट्रल ऐक्ट्स हैं। इंडियन आर्म्स एक्ट है, इंडियन एक्साइज ऐक्ट है, नार्दर्न कैनाल डैनेज ऐक्ट है, जो कि सारे देश के लिए हैं, लेकिन स्टेट्स उनको अप्लाई करती है। ऐसी कोई बात नहीं है। यह ऐब इनीशियो गलत बात है। यह इंडियन पुलिस ऐक्ट बड़ा पुराना है, सैकड़ों साल पुराना है, इंडियन पुलिस रूल्स भी सैकड़ों साल पुराने हैं। यह ऐक्ट 1966 में बना है। इसकी तहत रूल है। जहां तक इस ऐक्ट का सवाल है यह सारे हिन्दुस्तान पर लागू हो सकता है। अगर स्टेट लागू करना चाहें तो वह कर सकती है। दैट इज देयर प्रोरोगेटिव। यह जो रूल्स हैं या ऐक्ट हैं उन में कोई ऐसी बात नहीं है कि वह ऐसा नहीं कर सकतीं। आप कांस्टीट्यूशन में कहीं भी देख लीजिये। आर्टिकल 33 को देख लीजिये। मैं अपील करता हूं उन दोस्तों से जिन्होंने बहस की,

कि अगर बाड़ी खेत को खायेगा तो खेत में आयेगा क्या ? इस देश के कस्टोडियन हैं, पासवांन हैं, चौकीदार हैं, मुहाफिज है ये सैनिक और पुलिस के सिपाही। पुलिस के जवान ही अगर डिसिप्लिन को नहीं मानें तो इस देश में कौन डिसिप्लिन को मानेगा।

आपने जो रूल्स बनाये हैं उनकी मैं पुरजोर हिमायत करता हूं। वे ठीक हैं। लेकिन उनके अलावा और भी बातें हैं। बहुत सी एमेनेटीज़ देने की बातें हैं। उनकी कुछ शिकायतें हैं। यह मैं इसलिये कह रहा हूं कि मेरे इलाके के जवान पुलिस में ज्यादा हैं, हरियाणा के जवान बहुत ज्यादा हैं। मैं होम मिनिस्टर साहब से अपील करना चाहता हूं कि वह गौर करें। वह बड़ी पोजीशन के आदमी हैं, बड़ा अच्छा दिल रखते हैं, बहुत बड़ा स्टेट्स उनका इस देश में है। यह सख्ती हमारे हरियाणा के पंद्रह हजार सिपाहियों पर क्यों ? मैं चाहता हूं कि यह सोचें, गौर करें, मेरी अपील पर सोचें, हरियाणा के सत्तर लाख बहादुर आदमियों की अपील पर सोचें। उनके चव्हाण साहब नेता हैं। उधर वाले तो बात ही करते हैं लेकिन हम उनकी कितनी कद्र करते हैं यह हम ही जानते हैं। हम चव्हाण साहब से बहुत प्यार करते हैं। हमारे ही आदमियों को आपने ससपेंड कर रखा है।

एक बात मैं और कहना चाहता हूं। इस तरह का बैन लगा दिया गया है कि हरयाणे के सिपाही, हरियाणे के लोग दिल्ली पुलिस में भरती नहीं हो सकते हैं। मैं अपने नेता से कहना चाहता हूं कि वह इस चीज़ को वेरिफाई करवा लें। यह एक बहुत बड़ा कलंक हरियाणा के ऊपर आपने लगाया है, हमारी बहादुरी पर लगाया है। हमारे जवानों की बहादुरी पर लगाया है। हमारे जवानों को अशोक चक्र मिले हैं। परम वीर चक्र मिले हैं, महावीर चक्र मिले हैं। हमारे जवानों को अंग्रेजों के वक्त विक्टोरिया क्रास मिला करते थे। आज जब हम आज़ाद हैं तो इस आजादी को बनाये रखने के लिये आपके इशारे पर मर मिट नहीं सकते हैं ? यह कलंक हम पर क्यों ? हमारे जवान काश्मीर में, नेफा में, लद्दाख में, सियालकोट के फ्रंट पर मर मिटे हैं। वे अब भी तैयार हैं आपके लिए और देश के लिए मर मिटने को। लेकिन ऐसा बैन लगाया जाए कि दिल्ली पुलिस में हमारे लोग भरती नहीं हो सकते हैं, बहुत ही अफसोसनाक बात है। मैं चाहता हूं कि चव्हाण साहब इसकी जानकारी लें।

यहां तक जो केसिस चल रहे हैं उनका सम्बन्ध है, मैं प्रार्थना करता हूं कि जितने आदमियों के खिलाफ केसिस हैं उनके बारे में मंत्री महोदय सोचें—मैं समझता हूं कि वह सोचेंगे भी--और सोच कर इन केसिस को वापिस लें और इन बहादुरों को मौका दें आपकी और देश की सेवा करने का।

Shri Srinibas Misra (Cuttack): Sir, the only point I want to submit is that these rules are beyond the scope of the Act. The Act was for the purpose of restricting rights which are guaranteed under article 19....

Mr. Deputy-Speaker: If the rules are beyond the scope of the Act, even then the Supreme Court can take note of it.

Shri Srinibas Misra: Does that mean we will not take note of it? Are we to shut our eyes to it? That is why, to maintain the prestige of the House, it is necessary for us to examine whether by allowing such rules to remain intact, we are allowing ourselves to be laughed at by others and the rules to be set aside. That is also one consideration, whether these rules will stand the test of scrutiny.

Section 3 of the Act only restricts their membership of union, their membership of some association and

[Shri Srinibas Misra]

communication with the press. Section 6 gives the Central Government power by notification to make rules to carry out the purposes of the Act. It does not empower the Central Government to add new disqualifications and new restrictions to those already imposed by the Act. These rules are made to by pass this House and to add to the restrictions on fundamental rights and to justify the actions that the Government wants to take. Then, it is admitted that the States are also entitled to make laws for restricting the rights of the police. Therefore, it is necessary that the State Governments as well as the Central Government should sit together, devise means and frame rules, if at all necessary, to restrict the rights of the police.

श्री रघुवीर सिंह शास्त्री : (बागपत): हमारे यहां देहात में एक कहावत प्रसिद्ध है कि कुम्हार और कुम्हारी का एक बार झगड़ा हो गया । कुम्हारी जरा तेज थी । कुम्हार उसका कुछ बिगाड़ नहीं सका और जा कर बाहर उसने गधे को पकड़ कर उसको पीटना शुरू कर दिया । यह जो पुलिस वाला मामला है यह बिल्कुल ऐसा ही एक मामला मालुम पड़ता है । हमारे देश में आज हर तरफ इस तरह की हलचलें हो रही हैं और होती रहती हैं और उनके कारण से गृह मंत्री जी बहुत परेशान रहते हैं । मेरी उनके साथ सहानूभुति है । लेकिन मूझें मालुम यह पड़ता है कि सारी परेशनी, सारा रोष उरा पराक्रम इकट्ठा करके उन्होंने इन गरीब पुलिस वालों के खिलाफ निकालना शूरू कर दिया है और ये उनके हाथ में आ गए हैं। और कोई उनके साथ में नहीं आया, और कोई युनियन वाला उनके हाथ में नहीं आया, आन्दोलन करने वाला उनके हाथ में नहीं आया, ये गरीब पुलिस वाले उनके हाथ में आ गए और सारी अपनी बहादुरी, सारा अपना पराक्रम उन्होंने इनके ऊपर लगा दिया है ।

श्री स० मो० बनर्जी : फिर भी नहीं आया....

श्री रघुवीर सिंह शास्त्री : ज्यादा समय नहीं है नहीं तो मैं सब बातों में लग जाता ।

उपाध्यक्ष महोदय हमारे यहां एक और कहावत है । एक औरत ने अपने पति से कहना चाहा कि नाक की नथनी बनवा दो । पति ने उत्तर दिया कि तुम नथ नथनी की बात करती हो मैं तो तुम्हारा नाक ही काटने वाला हूं । ये पुलिस वाले बेचारे इस आशा से आए थे कि हमारी तनख्वाहें बढ़ेंगी, हमें और सहुलियतें मिलेंगी, हमें कुछ रिलीफ मिलेगा लेकिन बात उलटी हो गई । जिस तरह का बरताब उनके साथ हो रहा है उसकी चर्चा हमारे रणधीर सिंह जी ने कर दी है । उन्होंने एक बहुत ही मार्मिक अपील भी मंत्री महोदय से की है कि उनको आशा है कि उनकी अपील का असर भी होगा । लेकिन मूझे नहीं लगता है कि उनकी अपील का कोई असर होने वाला है । अगर कुछ अच्छा नतीजा निकल सका तो बहुत ही अच्छी बात होगी ।

उनको माफी देने की बात तो दूर, उनको रिइंस्टेट करने की बात तो दूर उनके साथ जो बरताव हो रहा है उसको आप देखें । एक हजार आदमियों पर 2300 मुकदमे चल रहे हैं । आपको यह बताया ही जा चूका है कि आजकल किस तरह से मैजिस्ट्रेट्स पर थानेदारों का प्रभाव रहता है लेकिन इस केस में आप देखें कि जब गृह मंत्री सारी हमारी सरकार और सारी पुलिस और आई० जी० उनकी बैक पर हों तो मैजिस्ट्रेट उनके साथ जिन के विरूद्ध केसिज चल रहे हैं कैसा बरताव करते होंगे । वे कहां जाते हैं और तारीखें लगा दी जाती हैं । मैं होम मिनस्टर साहब से कहना चाहता हूं कि अगर वह मुकदमे वापिस ले सकें तब बहुत अच्छा है लेकिन अगर मुकदमे वापिस नहीं

के सकते हैं तो कम से कम इतनी न्यायप्रियता का सबूत तो दें कि मुकदमे ठीक ढंग से चलें। यह कहां का न्याय है कि तारीखों पर तारीखें लगा दी जाती हैं और वे बेचारे दुखी इधर उधर मारे मारे फिरते हैं । कितना ही समय उनको सस्पेंड हुए हो गया है । दो दो घंटे के बाद उनको हाजिरी देनी पड़ती है । वे छुट्टी नहीं जा सकते हैं, मुकदमों की पैरवी नहीं कर सकते हैं। जितने आपके ये लोकतंत्रीय आदर्श हैं सबका राजधानी की पुलिस के प्रसंग में खुन कर दिया गया है। आपका व्यवहार उनके प्रति इस प्रकार का हो गया है कि शायद उसे कोई बरदाशत नहीं कर सकता है । परन्तु ये गरीब पुलिसवाले बरदाश्त कर रहे हैं ।

मुझे प्रसन्नता होती अगर मुझे ज्यादा कहने का मौका दिया जाता। जैसे रणधीर सिंह जी ने कहा है मैं भी उसी तरह से कहना चाहता हूं कि हरियाणा की तरह से पश्चिमी उत्तर प्रदेश के जो मेरठ, मुज्जफरनगर, सहारनपुर जिले हैं इनके ज्यादा तर लोग विक्टिमाइज़ हुए हैं वे ही ज्यादा तर जेलों में हैं । कानुनी पेचीदगियां बनर्जी साहब आपको बताते रहे हैं । मेरी तो आपसे यही प्रार्थना है कि मानवता के नाते आप सारी बात पर फिर से सोचें और इस कांड का सून्दर समापन करें और यदि आपने ऐसा किया तो उसकी अच्छी प्रतिक्रिया होगी । अगर आपने बुरा व्यवहार किया और हजारों परिवारों को दबाया और दबा कर आप अपने घरों में बैठ कर, अपनी कोठियों में बैठ कर खुश हुए, तो खुश तो आप हो सकते हैं लेकिन इसका नतीजा जो होगा वह आने वाली घटनायें बतायेंगी ।

Shri R. D. Bhandare (Bombay Central): Mr. Deputy-Speaker, Sir. I want to place before this House only three points. The first point is that these rules framed under Section (6) are quite relevant and within the purview of the Act itself.

The second point I would like to place before this House is that if you read the whole of the Act along with the Schedule you will find that the Act itself is within the competence of Parliament. So, the point which my hon. friend has raised, which you have declared out of order, has no relevancy.

I would like to place before you that having declared the point out of order and the discussion beyond the competence of the subject matter, you should not allow the members to ramble. Otherwise, the rule of relevancy has no relevancy at all. So, my third point is, even though you have given out your mind that the discussion was beyond the scope, yet you allowed it. Therefore, I am just touching that point.

The third point is that some hon. Members say that this particular rule should be annulled. If the Act gives power under the delegatory legislation to make rules, how such a motion could be made by a senior and rather competent member like Shri Banerjee passes my comprehension. The power is given under the Act to frame the rules, and the rules are meant for allowing the constabulary or the members of the police force to take part in the meetings or form an association. Let me make this point clear. For what purpose are the rules made? Not to stop the police force from forming an association, but to form an association under the Act. That is exactly the scope and purpose of the rules.

Shri S. M. Banerjee: It puts restrictions.

Shri R. D. Bhandare: No restrictions please; I beg your pardon. I am coming back to section 3.

Shri S. M. Banerjee: Read the Act.

Shri R. D. Bhandare: I am talking of section 3 of the Act which says that no member of the police force shall, without the express sanction of the Central Government or the prescribed authority, do the following things which have been forbidden under the Act. The Act has already been passed. Under section 6 power is given to frame the rules for the purpose of forming an association with the sanction of the Central Government. With due respect, this point has escaped the notice of my learned friend, a senior member of the House, I should say. Thefore, the motion itself cannot be accepted, because it loses its validity.

Now one more point. With whatever force I have at my command, I certainly will appeal, through you, Sir, to the Home Minister to take a lenient view, since a voice has been raised....

Shri Piloo Mody (Godhra): About relevancy?

Shri R. D. Bhandare:...of those constables who have been arrested and against whom cases are pending. I do not say anything on the merits or demerits. But, is it not possible for him to take a lenient view on humanitarian grounds? So, I join the voices of those who have urged the Home Minister to take a lenient view on this matter.

Shri E. K. Nayanar (Palghat): Mr. Deputy-Speaker, I support the motion moved by my hon. friend. I have gone through the rules. I find that even the fundamental right to form an association is curbed by these rules. Rule 3 says:

> "No member of a police force shall participate in, or address, any meeting or take part in any demonstration organised by any body of persons—"

Now-a-days everybody knows that the grievances of the ordinary policemen about their pay etc. are very valid. Even just one week ago we read in the papers that in Bihar the Minister allowed them to form an association. If the ordinary policemen are to place their demands before the Government they must have some association or organisation. These rules curtail even their bargaining power. The policemene are getting a meagre pay. Like other trade union workers, teachers and other employees they are also raising their demand to form an organisation or association to get more wages. But we are going back. By these rules we do not even allow them to organise an association. It is not a trade union but they want an organised body to place their demands before the Government.

Like other friends I also appeal about the Delhi Police people. Some of them are inside the jail. A number of them were retrenched and are without jobs. They demonstrated before the Home Minister to get their grievances redressed. Government must take a lenient attitude and release those police personnel who are inside the jail.

I support the Resolution.

Shri Pashabhai Patel (Baroda): Sir, once again, for the second time, I find myself supporting the other side. But I support the wrong side once again, it happens to be the right side. The Benches opposite themselves have a union, the Indian National Congress. It is not national now but it is still the Indian Congress. I am glad to see that the Home Minister is making a last ditch stand instead of bartering away human freedom in the country step by step as they have done so far.

The police is like the army. The police and the army cannot be allowed to form unions as they have got so many extra rights in the country. They carry weapons. They have the authority to enter people's houses. They can hold up people. Such people cannot be allowed to form a union or an association. It will be bartering away human freedom for which, I see, the other side still has some regard.

I would like to know what our friends over here have got to offer. What is the freedom in the countries which they admire?

Shri S. M. Banerjee: My country is India.

Shri Pashabhai Patel: I said, "the countries you admire". What is the freedom there? Are the police and the army or anybody for that matter allowed to form a union there? I will ask them this question.

Shri S. M. Banerjee: Get me the foreign exchange and I will go and see.

Shri Pashabhai Patel: Sir, I am supporting the Government.

श्री हरदयाल देवगुण (पूर्व दिल्ली) : उपाध्यक्ष महोदय, मैं इस प्रस्ताव का समर्थन करता हूं और गृह मंत्री जी से अनुरोध करता है कि पुलिस के कर्मचारियों को अपने वेतन-दरों और सुविधाओं में सुधार करवाने और अपने कष्टों को प्रशासन तक पहुंचाने के लिए अपना संघ और संस्थायें बनाने की अधिक सुविधा प्रदान करनी चाहिए । इन नियमों के द्वारा उन पर जो प्रतिबन्ध लगाए गए हैं, वे उन के जख्मों पर नमक छिड़कने के बराबर हैं । पहले बहुत दुखी हो कर वह अपने कष्टों को दूर कराने के लिए जल्से और सभायें करने पर मजबूर हुए थे । अब उन की जबान बन्द करके उन के साथ और भी अन्याय किया जा रहा है । उन लोगों के लिए अपने दुख-दर्द कहने का जो थोड़ा बहुत रास्ता था, इन प्रतिबन्धों के द्वारा उस को भी बन्द किया जा रहा है । मैं कहना चाहता हूं कि अनुशासन के नाम पर इस प्रकार की कार्यवाही करने से उनमें अनुशासन नहीं रखा जा सकता है अगर उन में अनुशासन रखना है, तो सबसे पहले सरकार को उन गरीब पुलिस कर्मचारियों के दुख दर्द को जानने के लिए कोई फ़ोरम बनाना चाहिए । जिस इन्स्पैक्टर जनरल आफ़ पुलिस ने उन लोगों को झूठे मुकदमों मे फंसाया है, जिस मे उन लोगों को विक्टिमाइज करने की कोशिश की है, क्या वह कभी उन को जल्सा करने की अनुमति देगा । इस लिए अपने दुख दर्द को दूर करवाने के लिए उन लोगों को साधन और मन्च देना चाहिए । चूंकि ये नियम उस में बाधक हैं, इस लिए मैं उन का विरोध करता हूं ।

श्री कंवर लाल गुप्त (दिल्ली सदर) अध्यक्ष महोदय, यह मैं मान कर चलता हूं कि पुलिस और मिलिटरी मे डिसिप्लिन रहना चाहिए और कोई पोलिटिकल इन्टरेस्ट उस में नहीं आना चाहिए । लेकिन मेरे ख्याल से जो आपने यह नियम बनाए हैं यह बड़े सख्त हैं । मैं मंत्री महोदय से यह सवाल पूछ रहा हूं कि अगर लगातार पुलिस की मांगे सरकार पूरी न करे तो आपने उस पर पाबन्दी लगा दी डिमांस्ट्रेशन के लिए और कोई आउटलेट नहीं दिया तो कोई न कोई मशीनरी सरकार को बनानी चाहिए जिस के पास वह जा सकें और एक पीरिअड निर्धारित होना चाहिए कि उस पीरियड तक उस का फैसला हो जाय और उस की रकमेंडेशन चाहे वह ट्रिब्यूनल हो या कमीशन हो, सरकार को भी मान्य हो और उन के ऊपर भी मान्य हो, जब तक यह नहीं होगा तब तक आप पाबन्दी लगाएगे तो अन्दर अन्दर वह आग जलती रहेगी और दूसरी जो खोसला कमेटी की रिकमेन्डेशन है, वह आप पूरी करिए । तीसरी बात जिन को आप ने दिल्ली मे पकड़ा है और जेलों मे बन्द कर रखा है उनके ऊपर आप प्रेम के साथ विचार करिए, बदले की भावना से नहीं ।

Shri Bal Raj Madhok (South Delhi): On behalf of the people of Delhi, whom I have the privilege to represent, I endorse the appeal made by Shri Randhir Singh that you be lenient and more considerate towards your own policemen.

The Minister of Home Affairs (Shri Y. B. Chavan): Mr. Deputy-Speaker,

[Shri Y. B. Chavan]

Sir, this discussion is, really speaking, confined and should be confined, as a matter of fact, to the scope of the rules which we are discussing. The motion is that the Rules framed under Section 6 of this Act, be annulled. That is what it comes to. If this honourable House wants to reject these Rules, certainly, they can do so. But they must find out the reasons for that. Either they must be inconsistent with the Act or they must be perverse Rules. I do not think there can be any other reason. Once we have passed the Act, accepted the Act, then the Rules must be permitted tc remain as they are because in order to effectively implement the Act, the necessity of the Rules is there.

What is the purpose of the Rules? If we see Section 3(2) of the Act, it is stated:

"No Member of a police-force shall participate, or address, any meeting or take part in any demonstration organised by anybody of persons for any political purposes or for such other purposes as may be prescribed."

Shri S. M. Banerjee: How do you define "such other purposes"?

Shri Y. B. Chavan: These "such other purposes" are being prescribed under these Rules. These additional purposes are being defined under these rules. Now, the question is whether these other purposes or additional purposes which are being prescribed under these Rules are inconsistent with the spirit of the Act or the intentions that were explained when we passed the Act. I remember, when this Act was passed, many Members of this House raised a question whether, after passing this Act, we are going to allow to have any forum for the police-force to ventilate their grievances. That was the point that was raised. My answer to that was "Yes". It is very legitimate even for an organised police-force to have some forum where they can ventilate their grievances and get them redressed. (*Interruption*).

Shri Jyotirmoy Basu (Diamond Harbour): However big it may be.

Shr D. C. Sharma: There is no forum even in China.

Shri Y. B. Chavan: I have accepted the responsibility to provide this forum. But at the same time the purpose of the Act is to see that this forum does not become a trade union. So, it is the minium responsibility and the maxium limitation within which this Act will have to function and to this the Government is committed. I do not deny that responsibility. This House accepted that assurance of mine and, after this Act was passed, very long drawn-out negotiations took place between the members of the police-force and the I.G.P. and with the sanction of the Government, they sanctioned the constitution of the association. I would like the hon. House to know this. According to the Constitution of this Association, the objects are these. I will read the relevant objects.

"(1) Attainment of the highest efficiency, discipline and contentment among the non-gazetted members of the Delhi Police.

(2) To secure for the non-gazetted members of the Delhi Police fair conditions of life and service.

(3) To secure redress of their legitimate grievances.

(4) To provide relief to members or their dependents in cases of sickness, infirmity, old age and death.

(5) To provide legal assistance to members in respect of matters arising out of or incidental to their employment, except those concerning departmental proceedings and cases in which the State is a party.

(6) To render financial assistance in suitable cases to members and the dependents of the members, alive or deceased, including scholarships for education, technical education, etc."

These are the objects. An Association with these objects is allowed to function very well. The real trouble comes, the real conflict comes, when this Association is tried to be converted into some sort of a trade union..

Shri S. M. Banerjee: Nobody does it.

Shri Y. B. Chavan: It is not so. My experience is not so. All the hon. members got up and said, "please show mercy on these people". I do not want to be the only hard man. I have also got a soft heart. Really speaking, soft heart is a contradiction in terms because heart means softness. But at the same time I must not be so soft as to defeat the very purpose of the Act which you have sanctioned, which the hon. House has sanctioned.

I must tell the hon. member now. lest I should forget later, that he is being very badly misinformed that people from Haryana are being banned to become members of the police force here.... (*Interruptions*).

श्री मधु लिमये : यह अखबारों मे आया है, स्टेट्समैन में आया है कि केवल अल्मोड़े से भर्ती कर रहे हैं ।

Shri Randhir Singh: I am very grateful to the Minister if he says that it is not so.

Shri Y. B. Chavan: Naturally the Delhi Police force must have people from all over the country. You cannot say that Almora is banned or Haryana is banned. Haryana is not banned, Almora is not banned, Kerala is not banned, Madras is not banned..

Shri Randhir Singh: They are recruiting people from other States, but they do not recruit the people from Haryana.... (*Interruptions*).

Shri Y. B. Chavan: It is utterly wrong.

श्री रघुवीर सिंह शास्त्री : चव्हान साहब, आप के अफिसर्स यहां आस पास के लोगों को जैसे पहले होता था, आस पास के लोगों की भर्ती करते थे, वह अब नहीं कर रहे हैं ।

Mr. Deputy-Speaker: He may please resume his seat.

Shri Y. B. Chavan: Delhi is the Capital of the whole country. If there are people coming from all over the country, they should be welcomed.

Shri Randhir Singh: We are grateful to him for this announcement. (*Interruptions*).

An hon. Member: Maharashtra also?

Shri Y. B. Chavan: Why not Maharashtra? There is nothing wrong in that.

I must tell my hon. friends that I know the traditions of bravery f the people of Haryana. I have got all admiration for the young men who fought for the country from Haryana; they have shown us the greatest examples. There is no question of banning any people from any particular State. I would like to make that point clear. The members of Haryana should not work under that misconception that they are being banned.

So, the point ultimately comes back to this that these rules are meant to help this Act to be more effectively administered. The rules are very necessary for that administration. The basic point is this. What do these rules which are prescribed under this Notification say? May I say that Mr. Banerjee very cleverly tried to read

[Shri Y. B. Chavan]

only a part of the rules. Really speaking, what is being said and what those rules mean are that they can have those meetings which are prescribed under the Constitution—the General Meeting, the Extra-Ordinary Meeting, the General Council Meeting, the Executive Meeting and all the meetings for which they can ask permission from the I.G., Police. (Interruptions) Let me tell them that it is there that we are making a mistake. That is where the hon. Member is not understanding the principle or the spirit of Act and the function of the police force. Why should he have that concept as if there is some sort of conflict between the I.G. and the constables.

Shri Jyotrimoy Basu: Because it is there actually.

Shri Y. B. Chavan: That is very wrong. It is the trade unionist attitude that is coming in the way namely that there is something wrong with the employer-employee relationship. The IGP is the leader of a force. If you want to understand the significance of an organised force, you must remember that the leader is not their employer; he is their leader, and really speaking, a true leader is their first real servant; when he demands loyalty from his men it is not an one way traffic; any loyalty is never an oneway traffic; loyalty is always a two-way traffic.

श्री मधु लिमये : किसी ने भी नहीं किया ?

Shri Y. B. Chavan: If he expects loyalty from his men then he has to be loyal first to his men, and when I say this, I will expect that that IGP who does not give loyalty to his men and who does not try to take interest in the problems of his force does not deserve to be the IGP, and I shall certainly look into those aspects..

Shri S. M. Banerjee: In that case, why not put the IGP behind the bars?

Shri Y. B. Chavan: There is no question of putting anyone behind the bars. But I shall have to put behind the bars—unfortunately I have no power to do that—those who had misled the police force in Delhi. It is no use merely getting up here and saying that we should put that man or this man behind the bars. If we are sincere in keeping a police force or a security force, then really speaking it has to be maintained ultimately on the sense of discripline, a sense of duty, and a sense of loyalty, not of the individuals as such but of the force as a whole; I do not want them to be individually loyal to me; I do not want them to be individually loyal to any particular officer I want them individually to be loyal to the country and to their country. That is the main thing. Ultimately it comes to this. I shall have to take care of two things. The first is that under no circumstances under this Act will the police force be allowed to have trade union activities. because I shall be failing in my duty if I allow them to have those trade union activities. The second thing is that I shall have to take care to see that this association, the forum which is meant for the ventilation of their grievances is genuinely worked.

श्री कंवर लाल गुप्त : अगर मीटिंग वगैरह करने के बाद कोई भी आउटलेट न रहे, उनकी मांगे पूरी न की जांये, तो फिर उनके सामने कौन सा रास्ता है, वह बताइये। आपने मीटिंग की व्यवस्था की, वह ठीक है, लेकिन कई साल तक वे मांग करते रहे और कुछ न हो, तब वह क्या करें ?

श्री यशवन्त राव चव्हाण : उस का रास्ता यह हाउस है, उस का रासता मैं हूं, उसका रास्ता, इस हाउस में जो प्रतिनिधि बैठे हैं, वे हैं।

Shri Bal Raj Madhok: I think the hon Minister has misunderstood the

point. Some safety valve is needed in case that forum fails. My submission is that he is trying to stop that safety valve, which is not good.

Shri Y. B. Chavan: No, that is not so. That is exactly what I am trying to argue about, and that is what I am trying to convey to him. Unfortunately he is not getting that point. What can I do about it?

Shri Bal Raj Madhok: What is that point?

Shri S. Kandappan (Mettur): What is that elusive point?

Shri Y. B. Chavan: I do not know. He will have to find that out. My mind is clear about this Under this Act, I am enjoined by this House to see that the police force and the security forces do not have any trade union activity. At the same time, this Act has enjoyed on me to see that they have a forum where they can express their grievances and I am I am committed to that position.

These rules are only meant to work the Act effectively and efficiently. So, these rules are very much necessary. There is just one more point and I have nothing to add. Shri Limaye had raised the question of some inconsistency and so on. There is no inconsistency in that. Realy speaking, under article 33 this Act had to be passed because it is only under an Act of Parliament that some such restriction on the fundamental rights could be placed. The Act itself makes it clear that the respective States are free to start the working of the act or the commencement of the Act according to their own light. But certainly the Central Government have authority to commence operation of this Act for the Union Territories. This is exactly what we have done. I am sure he is not convinced, because he never gets convinced. But this can very well be agitated, if he wants, in the Supreme Court. I cannot say anything more on that.

श्री मधु लिमये : खोसला कमीशन के बारे में कुछ नहीं बताया, उसको कब यहां रख रहे हैं ?

Shri Y. B. Chavan: I have said many times in this hon. House that the recommendations of the Khosla Commission are under examination.

Some hon. Members: How long?

Shri Y. B. Chavan: It will take some time, because when we have to consider the financial implications in so far as a particular force is concerned—if it was merely a question of an individual, I can understand it—we have to examine the repercussions they will have on the service conditions of the State Police force and on the armed forces. Those aspects have to be gone into. But I would assure this hon. House that I will try to expedite it; it will be done as soon as possible.

श्री मधु लिमये : 12 अगस्त से पहले रखिये ।

Shri Y. B. Chavan: I cannot assure him that it can be done before 12th August.

Shri S. S. Kothari (Mandsour): Is he waiting for the price level to come down?

Shri Y. B. Chavan: I stand by the statement I have made here. The Khosla Commission Report will be laid on the Table along with the decision of Government.

Shri Jyotirmoy Basu: How soon?

Mr. Deputy-Speaker: Shri Banerjee.

श्री स० मो० बनर्जी (कानपुर) : उपाध्यक्ष महोदय, मैंने बड़े गौर से जो जवाब अभी गृह मंत्री जी ने दिया, उसको सुना

[श्री स० मो० बनर्जी]

और मैं उन को यक़ीन दिलाना चाहता हूं कि अगर वाक़ई उन्होंने उन बातों का जवाब दिया होता तो मैं अहसान फरामोश नहीं हूं, उन का अहसान मानता । इस लिये सब से पहले मैं यही कहना चाहता हूं कि सूबे की सरकारों की जो पावर है, उस के ऊपर जो हमला हुआ है, वह बिल्कुल गलत है। उन्होंने समझाने की कोशिश की, लेकिन मैं यह समझता हूं कि अगर वह इस को पढ़ें....

"No member of the police force shall, without the express sanction of the Central Government or prescribed authority."

यानी आर्टिकल 162 और 246, जिसको मेरे परम मित्र मधु लिमये ने पढ़ा था, अगर वह पढ़े तो मैं समझता हूं कि—मान लीजिये आज उत्तर प्रदेश के मुख्य मंत्री चरण सिंह जी हैं, मान लीजिये कल मैं मुख्य मंत्री हो जाऊं, तो विश्वास रखिये मैं वही कहूंगा कि जो मेरे हुकुक हैं, जो संविधान के अन्तर्गत मुझे मिले हैं, उन का हनन हो जाय, या उन पर कुठाराघात हो जाय, यह मैं नहीं चाहूंगा क्योंकि, उपाध्यक्ष महोदय, आज आप देख रहे हैं कि आम तौर से जहां भी कांग्रेसी हकूमतें हैं, गिरती चली जा रही हैं, आज आम तौर से चाहे दिल्ली हो या कानपुर, लोग यही कहते हैं कि—भोपाल में कांग्रेसी हारी है, अब दिल्ली की बारी है । इस लिये सूबे की सरकारें, चाहे उत्तर प्रदेश की नान कांग्रेसी सरकार हो, बंगाल की हो या केरल की हो, वे कभी नहीं चाहेंगी कि उनके हुकुक को छीना जाए, वहां पर एक ऐसा कानून पास कर के, फिर उसके रूल्ज बनाकर, जो कि न कान्करेंट लिस्ट में है और न सूबे की लिस्ट में है, उन पर लागू करना चाहते हैं यह गलत है। ऐसा नहीं होना चाहिये ।

दूसरी बात, अभी तक इस चीज का जवाब नहीं आया कि खोसला कमेटी की सिफारशें कब लागू होंगी । मैं इस लिये कहना चाहता हूं कि कहीं ऐसा तो नहीं है कि पुलिस वालों की तकदीर से जस्टिस खोसला ने कुछ ऐसी सिफारिशें दे दी हैं जो कि उनके हितों की हिफाजत करती हैं, कहीं वेज-फ्रीज के झगड़े में पुलिसवाले तो नहीं आ रहे हैं । अगर यह झगड़ा ऐसा है कि चव्हाण साहब मानें और मोरारजी साहब न माने तब हम क्या इस में कर सकते हैं। आप विश्वास मानिये कि आजकल मंत्रिमण्डल के फैसले ही कुछ ऐसे हो रहे हैं और कभी कभी तो मुझे ऐसा मालूम पड़ता है कि यह मंत्रिमण्डल नहीं है बल्कि शिव जी की बारात है। पता नहीं कौन मंत्री क्या कहता है, क्या ख्याल करता है और पता नहीं किस के दिल में क्या है ...

डा० राम सुभग सिंह : बिल्कुल गलत बात है।

श्री स० मो० बनर्जी : कहुंगा कि मेहरबानी करके जितनी ये सिफारिशें हैं इनको लागू कर दीजिये और जो लोग गिरफ्तार हैं उनको छोड़ दीजिये।

अभी आई० जी० के बारे में कहा गया है कि वह उनके नौकर हैं। वहीं ठीक है। मैं समझता हूं कि अगर पुलिस की संस्था चल सकती है तो दो ही तरीकों से चल सकती है। एक तो जो अंग्रेज किया करते थे। उस तरीके से चल सकती है यानी हायर एण्ड फायर के तरीके से चल सकती है और दूसरा तरीका यह है कि भाईचारा बरता जाए। उस में अनुशासन तो अवश्य होना चाहिये। मैं इस बात को मानता हूं कि पुलिस में अनुशासन तो होना जरूर चाहिये और अगर पुलिस और मिलटरी में अनुशासन नहीं हुआ तो

मैं समझता हूं कि यह देश कहीं का नहीं रहेगा। देश का तब क्या बनेगा, कोई कुछ नहीं कह सकता है। लेकिन इसके साथ साथ आप यह भी देखें कि क्या कभी आपने सोचा है कि आई० जी० की और मामूली पुलिस वाले की तनख्वाह में फर्क कितना है, जो आफिसर्स हैं उनकी और इनकी सर्विस कंडिशंज में फर्क कितना है, रहने के लिए जो इनको लिए व्यवस्था की जाती है, इन दोनों में फर्क कितना है, वे तो बंगलोज में रहते हैं और ये कहां रहते हैं क्या इसको आपने कभी देखा है और इसके बारे में सोचा है। बोलने चालने में फर्क कितना है, बच्चों की जो तालीम है, इसमें फर्क कितना है। इस वक्त आप देखें कि बच्चे स्कूलों में भरती हो रहे हैं। लेकिन हालत क्या है, किताबें कितनी मंहगी हैं और कितनी ज्यादा हैं। किताबों का वजन तो तेरह सेर होता है लेकिन बच्चे का वजन बारह सेर होता है। यह तो शिक्षा को हालत है।

इस वास्ते मैं कहूंगा कि मेहरबानी करके उन लोगों को जो जेलों में बन्द हैं, आप छोड़ें उनके खिलाफ जो मुकदमे दायर हैं उनको वापिस लें। आप सोचें कि जब हम ने जबर्दस्त अंग्रेज से लड़ाई लड़ी थी और उससे लड़ाई लड़ी थी जो कि साम्राज्यवाद का प्रतीक था और देश में जब आई० एन० ए० के सिपाहियों और अफसरों का ट्रायल हुआ था तो क्या उनको छोड़ा नहीं गया था, क्या वे छूटे नहीं थे? उसी आधार पर मै कहना चाहता हूं कि पुलिस के लोगों ने मान लो दो मिनट के लिए कि कुछ गलती की, उनसे कुछ कसूर हुआ, किसी की इज्जत उन्होंने ले डाली और चव्हाण साहब की कोठी के बाहर प्रदर्शन किया लेकिन आप उनको माफ कर दें। उनके बाल बच्चों का तो ख्याल करें। मैंने तो सरदारी लाल से कहा था कि आई० जी० के पास जाओ और अपने आप को गिरफ्तार करा लो, तुम्हारी जरूर बेल हो जाएगी, लेकिन बेल नहीं हुई। मैं निवेदन करता हूं कि जिन प्रजातांत्रिक उसूलों की बिना पर आज आप और हम यहां बैठे हैं, उन्हीं उसूलों की बिना पर आप उनकी तरफ भी देखें, और खाली अनुशासन के नाम से पुलिस के उन हुकमरानों की मदद करने की कोशिश न करें जो चाहते हैं कि इनको दबाया जाए। जो उनके छोटे छोटे बच्चे हैं उनकी मुस्कराहट को कायम रखने के लिए उनको आप छोड़ें ताकि वे बाहर आएं और चव्हाण साहब का शुक्रिया अदा करें। आप हिन्दुस्तान की आजादी के और हिन्दुस्तान के जम्हूरी उसूलों के प्रतीक हैं इन्हीं उसूलों की बिना पर मैं आपसे इनके प्रति सहानुभूति दिखाने की अपील करता हूं।

Mr. Deputy-Speaker: The question is:

> This House resolves that in pursuance of subsection (2) of section 6 of the Police-Force (Restriction of Rights) Act. 1966, the Police-Forces (Restriction of Rights) Rules, 1966, published in the Gazette of India by notification No. G.S.R. 1892, dated the 12th December, 1966 and laid on the Table of the House on the 5th April, 1967, be annulled.

> "This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

The motion was negatived.

17.53 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ATROCITIES ON BUDDHIST MINORITIES IN EAST PAKISTAN

Mr. Deputy Speaker: Before we take up the Half-an-hour discussion, I would like to inform the House that a Calling Attention matter by Shri Samar Guha included in today's List of Business was not taken up after the Question Hour to-day as the mem-